

huge amounts from cancellation charges of tickets;

(b) the break up of collection of cancellation charges from different railway zones in the financial year 1988-89;

(c) whether the existing rate structure of cancellation charges is exorbitant;

(d) whether Government propose to reduce cancellation charges; and

(e) if so, the details thereof and if not the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF RAILWAYS (SHRI MADHAVRAO SCINDIA): (a) and (b). Statistics of amount collected on account of charges levied for cancellation tickets are not maintained.

(c) No, sir.

(d) No such proposal is under consideration.

(e) The rural on the subject have been made after detailed examination.

Execution of Irrigation Project Without Clearance by Government

6429. SHRI N. VENKATA RATNAM: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether the Central Water Commission granted techno-economic viability permission for all major and medium projects being implemented and in various stages in different States in the country;

(b) if so, the details thereof; and

(c) the steps contemplated to set right the situation if being implemented without

the prior approval of the Central Water Commission?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRIMATI KRISHNA SAHI): (a) to (c). At present, some expenditure is being incurred by the States on un-approved projects also. In order to expedite clearance of the schemes at the Centre, a revised procedure for appraisal has been finalised in consultation with the States. This procedure is expected to come into operation in the VII Plan, after which the State will be expected to follow the prescribed procedure for processing and approval of the schemes before incurring expenditure.

Special Trains and Additional Coaches for Political Parties

6430. DR. A.K. PATEL: Will the Minister of RAILWAYS be pleased to state:

(a) the number of special trains and additional coaches provided for carrying persons to the Congress (I) rally in Delhi on the 31 October, 1988;

(b) the number of persons so carried, journey charges in total, payments made and the remaining dues if any;

(c) Government's policy regarding advance/after payments when additional coaches/trains are so booked by political and other parties;

(d) how many days in advance such requests are entertained, and in the case of the aforesaid rally when the last request was received;

(e) the detention charges in the case of each of the above trains; and

(f) previous arrears, if any, towards the various Congress (I) Units, giving the